

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1385 OF 2004
M.A. No.1168 OF 2004

New Delhi, this the 2nd day of June, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A. SINGH, ADMINISTRATIVE MEMBER

1. ICMR Officers Association (Regd),
ICMR, Ansari Nagar,
New Delhi-110029.
2. Mrs. Surinder Beer Kaur,
Indian Council of Medical Research,
Admn. IV, Ansari Nagar,
V.Ramalinga Swamy Bhawan,
New Delhi.

... Applicants

(By Advocate : Shri Harvir Singh)

versus:

1. Secretary,
Ministry of Health & Family Welfare,
GOI, Nirman Bhawan,
New Delhi.
2. Director General
Indian Council of Medical Research,
Ansari Nagar,
New Delhi-110029.

.... Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

MA 1168/2004

MA 1168/2004 is allowed subject to just exceptions. Filing of a joint application is permitted.

OA 1385/2004

Learned counsel for the applicants contends that respondents are ignoring OM dated 13.11.2003. In this regard, the applicants have already submitted a representation MR. Agarwal, pertaining to which the

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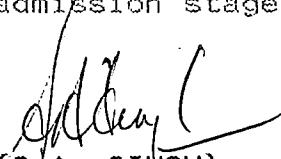
(2)

grievance is that no decision has been taken by the respondents.

2. When the rights of the respondents are not likely to be affected, we deem it unnecessary to issue a notice to show-cause while disposing of the present Original Application.

3. It is directed that respondent No.2 would consider the aforesaid representation of the applicants and pass an appropriate speaking order preferably within six months of the receipt of a certified copy of this order and communicate it to the applicants.

4. The Original Application is disposed of at the admission stage itself..


(S.A. SINGH)
ADMINISTRATIVE MEMBER


(V.S. AGGARWAL)
CHAIRMAN

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